## NATIONAL COMPANY LAW TRIBUNAL KOLKATA BENCH` KOLKATA

C.P.(IB) No. 580/KB/2017

Present: Hon'ble Member (J) Shri Vijai Pratap Singh Hon'ble Member (J) Shri Jinan K.R

## ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 21st November 2017, 10.30 A.M

Name of the Company Under Section		Axis Bank Ltd-Vs- Ramsarup Industries Limited.  7 IBC		
2	SIDHA. RATI 3. P.	HRTHA SHARM L DAS BASAK	Gofwh Debt	21/1/6
1.	Mr. Sushouit Mrs. Aput: Co	Mazundar oyah Agracoal	3 Applicant	Jan 302

## ORDER

Ld. Counsel for the financial creditor and the corporate debtor are present.

Notice of admission has been served on the corporate debtor. Corporate debtor has filed Vakalatnama. Ld. Counsel for the corporate debtor prayed that time may be

given for filing reply. Prayer is allowed. Reply may be filed within 7 days' time is granted for filing reply with a copy in advance to the opposite party. Thereafter rejoinder, if any, may be filed within 3 days with a copy in advance to the opposite party.

List on 01/12/2017 for admission.

(Jinan K.R.)

Member (J)

(V.P.Singh) Member (J)

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